

BY CIRCULATION
CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH : JABALPUR

REVIEW APPLICATION NO. 28 of 2005.

IN

ORIGINAL APPLICATION NO. 234 of 2004.

Jabalpur, this the 16th day of September 2005.

HON'BLE MR. M.P.SINGH, VICE CHAIRMAN
HON'BLE MR. A.K.BHATNAGAR, (MEMBER-J)

T.R. Sarma,
Son of Late Shri T.V. Chalam,
Aged about 50 years,
Employed as : (Adhoc) Typist,
O/o The Chief Engineer (Construction)
S.E.C. Railway, Bilaspur.
Residing at : Railway Quarter No.950/2,
R.T.S. Colony, Bilaspur.

(By Advocate : Shri B.P. Rao)

....Applicant.

Versus

1. Union of India,
Through the Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
South Eastern Central Railway,
Bilaspur Zone, G.M. Office,
PO & District : Bilaspur (CG)
3. The Divisional Railway Manager,
South Eastern Central Railway,
Bilaspur Division, D.R.M. Office,
PO & District : Bilaspur (CG).
4. The Sr. Divisional Personal Officer,
South Eastern Central Railway,
Bilaspur Division, Sr. D.P.O. Office,
PO & District : Bilaspur (CG).
5. The Sr. Divisional Electrical Engineer (General),
South Eastern Central Railway,
Bilaspur Division,
PO & District : Bilaspur (CG).
6. The Chief Engineer (Constructions)
South Eastern Central Railway,
Bilaspur Division,
PO & District : Bilaspur (CG).

....Respondents.

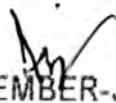


ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M. :-

This Review Application No.28/05 has been filed by the applicant for reviewing our order dated 20.5.2005 passed in OA No.234/04.

2. We have carefully perused the grounds taken for reviewing our order dated 20.5.2005. All the grounds were well considered while passing the order for which the review has been ~~sought~~ sought for and the same was dismissed as being devoid of merit. The order concerned is a detailed and speaking one wherein all the aspects have been duly considered. The present attempt by the review applicant is to have the matter reargued which does not fall within the purview of Section 22 (3) (f) of the Administrative Tribunal Act. 1985. Moreover, there is no error apparent on the face of the record, therefore, we do not find any good ground for interference by way of review. The decision of the Hon'ble Apex Court in the case of Avatar Singh Sehkon Vs. Union of India and others – AIR 1980 S.C. 2041 also fortifies our stand. It is also held by the Hon'ble Supreme Court in the case of Union of India & ors. Vs. Tarit Ranjan Das – 2004 S.C.C. (L&S) 160 that the scope for review is rather limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and re-hearing of the matter to facilitate a change of opinion on merits.
3. Under the facts and circumstances and in the light of law laid down by the Apex Court, we do not find any good ground for interference by way of review. The review application is totally bereft of any merit and is accordingly dismissed in circulation.



MEMBER-J



VICE-CHAIRMAN